

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

THURSDAY, THE TWENTIETH DAY OF JUNE  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SHRI JUSTICE ANIL KUMAR JUKANTI**

**WRIT APPEAL NO: 1259 OF 2013**

Writ Appeal under clause 15 of the Letters Patent against the order dt. 28.09.2012 in  
W.P. No. 30356 of 2012 on the file of the High Court.

**Between:**

1. The Greater Hyderabad Municipal Corporation, Rep. by its Commissioner  
Tankbund Road, Hyderabad.
2. The Superintending Engineer Special Projects, MCH Building Tank Bund  
Road, Hyderabad.
3. The Executive Engineer (SPD-II), MCH Building Tank Bund Road,  
Hyderabad.

**...APPELLANTS**

**AND**

1. M/s.Gammon India Limited, Pavancha, Khammam District Andhra Pradesh  
Rep. by its Assistant General Manager Mr.T.N.V.S.Ratnaji.
2. The Government of Andhra Pradesh, Rep. by its Principal Secretary Finance  
and Planning (Works and Projects) Department Secretariat Buildings,  
Hyderabad.
3. The Deputy Financial Adviser And EODS-II, Government Secretariat,  
Hyderabad.
4. The Principal Secretary, Municipal Administration Government of Andhra  
Pradesh Secretariat, Hyderabad.

5. The Pay and Accounts Officer, Hyderabad.

...RESPONDENTS

**I.A. NO: 2 OF 2013(WAMP. NO: 2621 OF 2013)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Order, dated 28-09-2012 in W.P.No.30356 of 2012 passed by this Hon'ble Court.

**Counsel for the Appellants : SRI C.DAMODAR REDDY, (SC FOR GHMC) (NOT PRESENT)**

**Counsel for the Respondent No.1 : SRI BHASKAR REDDY VEMIREDDY,  
SENIOR COUNCIL**

**Counsel for the Respondents No.2to5 : GP FOR FINANCE & PLANNING**

**The Court made the following: JUDGMENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI**

**WRIT APPEAL No.1259 of 2013**

**JUDGMENT:** (per the Hon'ble the Chief Justice Alok Aradhe)

None for the appellants.

Mr. V. Bhaskar Reddy, learned Senior Counsel represents respondent No.1.

2. This intra court appeal has been filed against an order dated 28.09.2012 passed by the learned Single Judge, in Writ Petition No.30356 of 2012.

3. From a perusal of the aforesaid order dated 28.09.2012, it is evident that the same has been passed with the consent of the parties. Therefore, the Writ Appeal against the aforesaid order is not maintainable.

4. Accordingly, the Writ Appeal is dismissed.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/- CH.VENKATESWARLU  
DEPUTY REGISTRAR**

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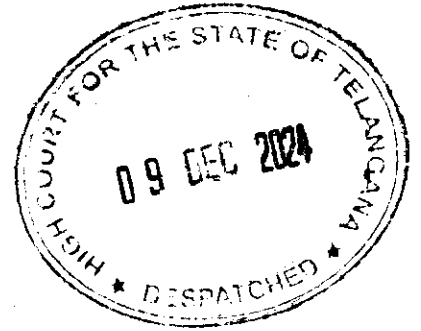
**SECTION OFFICER**

- To,
1. One CC to SRI C.DAMODAR REDDY, (SC FOR GHMC). [OPUC]
  2. One CC to SRI BHASKAR REDDY VEMIREDDY, Advocate. [OPUC]
  3. Two CCs to GP FOR FINANCE & PLANNING, High Court for the State of Telangana. [OUT]
  4. Two CD Copies.
- BSK  
GJP

*lcp*

**HIGH COURT**

**DATED:20/06/2024**



**JUDGMENT**

**WA.No.1259 of 2013**

**DISMISSING THE WRIT APPEAL  
WITHOUT COSTS**

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*4/12/24.*